

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
ORIGINAL APPLICATION NO.060/00525/2019
Chandigarh, this the 20th day of May, 2019

CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

...
Man Mohan Singh S/o Bhagat Singh, age 63 years, # 1329-A, Gali No. 13, Guru Nanak Nagar, Patiala, Punjab Group B – 147001.

....Applicant

(Present: Ms. Jyoti Rani, Advocate)

Versus

1. The Railway Board through its Chairman, Federation of Railway Officer's Association Office, 256-A, Rail Bhawan, Raisina road, New Delhi – 110001.
2. The Divisional Regional Manager, Office of Divisional Railway Manager/P. Northern Railways, Ambala Division, Ambala, Haryana – 133001.
3. The Divisional Railway Manager/P, Northern Railways, New Delhi – 110001.

Respondents

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

1. Applicant is before this Court for issuance of a direction to the respondents to pay the remaining 60% of the total amount of arrears of 6th Pay Commission.
2. Heard.
3. Learned counsel submitted that while implementing the 6th CPC recommendations, 40% of the total arrears were paid to the applicant, along with other employees, in terms of notification dated 11.09.2018 (Annexure A-2). Further, in terms of notification dated 25.08.2009 (Annexure A-3), balance 60% amount of arrears have been paid to all other employees but the same has not been

released to the applicant till date. He further submitted that various representations, moved by the applicant to pay him the indicated amount could not yield any result. He, therefore, makes a statement at the bar that the applicant would be satisfied if a direction is issued to the respondents to take a call and decide the latest representation dated 31.12.2018 (Annexure A-9) in a time-frame.

4. Considering that the representation of the applicant for redressal of his grievance is still pending consideration, the O.A. is disposed of, in limine, with a direction to the respondents to take a call and decide the indicated representation (Annexure A-9) of the applicant. If the applicant is found entitled to grant of the benefit, as prayed for, the same be extended to him, otherwise a reasoned and speaking order be passed on his claim, within a period of two months from the date of receipt of a copy of this order. The order so passed be communicated to the applicant.

5. Needless to mention that the disposal of the O.A. shall not be construed as an expression of any opinion on the merits of the case. No costs.

(SANJEEV KAUSHIK)
MEMBER (J)
Dated: 20.05.2019

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